

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.317/07

Tuesday this the 15 th day of January, 2008.

CORAM:

HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE MRS. O.P. SOSAMMA, ADMINISTRATIVE MEMBER

K.K.Jose
S/o Late P.M.Korah, Private Secretary,
Central Administrative Tribunal,
Ernakulam Bench, residing at;
"Plamparambil,
House No.34, Eastern Villas,"
Post CSEZ, Kakkanad,
Cochin - 682 037. Applicant

(By Advocate Mr. Shafik M.A.)

Vs.

1. Union of India, represented by the Secretary, Ministry of Personnel, Public Grievances and Pensions, New Delhi.
2. The Registrar, Central Administrative Tribunal, Principal Bench, New Delhi.
3. Shri. S.T.Nair, Secretary to the Chief Justice, Guwahati High Court, Guwahati, presently working as PPS, Central Administrative Tribunal, Ernakulam Bench, Indira Nagar, Ernakulam.

(By Advocate Smt. Aysha Youseff, ACGSC (R1&2)

The application having been heard on 15th January, 2008, the Tribunal on the same day delivered the following.

ORDER

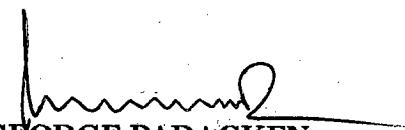
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

This O.A. has been filed by the applicant aggrieved by Annexure A-1 Transfer order dated 1.5.2007 transferring him from Ernakulam Bench of CAT to Ahmedabad Bench of CAT with immediate effect.

2. When the matter came up before the Bench, learned counsel for the applicant submitted that the impugned order (A-1) has been cancelled and the O.A. has become infructuous. Hence, the O.A. is dismissed as infructuous. No costs.

Dated the 15 th January, 2008.


O.P. SOSAMMA
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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